हूं कि जो गरीब हरिजन और आदिवासी हैं, क्या उनको नये लाइसेंस देने पर मंत्री महोदय विचार करेंगे ?

श्री सवाई सिंह सिसोदिया : केन्द्रीय शासन ने इस बात का विशेष रूप से ध्यान रखा है कि जो छोटे किसान हैं, जिनकी खेती अफीम कल्टीवेशन का रकबा एक-चौथाई हैक्टेर से कम है, उनको पट्टों की किसी किस्म की जरुरत नहीं है और 1978–79 व 1979–80 में जो एरिया कम हुआ है, वह किस शासन में हुआ, इन बातों में मैं नहीं जाना चाहता, सारा सदन इस बात को जानता है । जहां तक वर्तमान शासन का ताल्लुक है, उत्पादन बढ़ाने के लिए, माल का निर्यात करने के लिए और छोटे किसानों को राहत देने के लिए आवश्यक कदम समय पर उठाये जाते हैं।

श्रीमती कृष्णा साही : मैं मंत्री महोदय, से यह जानना चाहती हूं कि बड़े किसानों और छोटे किसानों को अफीम की खेती के लिए जो लाइसेंस दिया जाता है, उस की क्या प्रक्रिया है। अगर कोई किसान गलत और इल्लीगल ढंग से खेती करता है, तो सरकार उसके विरुद्ध क्या कार्यवाही करती है ? क्या ऐसी शिकायतें मंत्री महोदय के पास आई हैं ?

श्री सवाई सिंह सिसोदिया : अफीम की खेती के बारे में एक तो कम से कम उत्पादन का लक्ष्य रखा गया है। यदि कोई किसान अपने उत्पादन के कार्य में ढिलाई करता है और आवश्यक साधन नहीं अपनाता हैं और उत्पादन में कमी होती है, तो इस बारे में विचार किया जाता है कि उसके पट्टे का रीन्यूअल किया जाये या नहीं। जिस व्यक्ति ने गलत तरीके से कार्य किया है या सम्बन्धित विधान का उल्लंघन किया है, उस व्यक्ति को फिर से पट्टा नहीं दिया जाता है।

Private Sector Textile Mills freed from Obligation of Producing Controlled Cloth

*286. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the private sector textile mills have been freed from the obligation of producing controlled cloth; and

(b) if so, the details and reasons therefor?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Private sector textile mills were freed from the obligation of producing controlled cloth with effect from October, 1978 due to the failure of the cotton textile mills to fulfil their controlled cloth production obligation and because of the widespread sickness in the Cotton Textile Industry. The production obligation has been replaced by a fiscal levy eguivalent to 10 per cent of the excise duty which has been raised to 15 per cent with effect from 1-4-1981.

श्री कमला मिश्र मधुकर : क्या सरकार ने इस बात का लेखा-जोखा किया है कि देश में मोटे कपड़े की कितनी आवश्यकता है और क्या सरकारी क्षेत्र की कपड़ा मिलें उस आवश्यकता की पूर्ति करती हैं या नहीं ?

SHRI PRANAB MUKHERJEE: I have already mentioned on an earlier occasion that controlled cloth of 650 million metres will be produced. Of this 325 million metres will be produced by NTC mills which you may call public sector mills and 325 million metres will be produced in the handloom sector. Therefore, the public sector mills have taken the responsibility of producting half of the controlled cloth.

श्री कमला मिश्र मधुकर: मैंने पूछा है कि देश में मोटे कपड़े की जितनी आवश्यकता है, क्या पब्लिक सैक्टर की कपड़ा मिलें उसकी पूर्ति करने जा रही हैं या नहीं। प्राइवेट सैक्टर को मोटे कपड़े के उत्पादन से जो छूट दी गई है, क्या उसका कारण यह है कि मिल-मालिकों ने सरकार पर दबाव डाला है या सरकार को उनकीतरफ से पैसे मिले हैं?

SHRI PRANAB MUKHERJEE: The hon. Member has perhaps not listened to my answer. I said that from October 1978 these mills have been freed from the obligation of producing controlled cloth and in lieu of their obligation to produce controlled cloth an additional excise duty of 15 per cent has been imposed on them. Earlier it was 10 per cent and from the last budget it has been increased to 15 per cent.

श्री अशफाक हुसैन: जैसा कि अभी मंत्री महोदय ने बताया है, प्राईवेट सैक्टर से मोटे कपड़े के उत्पादन की जिम्मेदारी उठा ली गई है। इसका कारण यह था कि प्राईवेट सैक्टर की मिलों को घाटा हो रहा था। लेकिन फिर यह जिम्मेदारी डाली गई नेशनल टैक्सटाइल कार्पोरेशन यानी सरकारी सैक्टर की मिलों और हैंडलूम पर। हैंडलूम पर यह जो जिम्मेदारी डाली गई है, उस में रेट कुछ इस तरह के लगाए जाते हैं जिस से उनको नफा नहीं होता है। इनपुट्स, सूत और कैमिकल्ज के दाम बढ़ाते रहते हैं, लेकिन इसका ख्याल नहीं किया जाता है और हैंडलूम से जबर्दस्ती यह कपड़ा लेने की कोशिश की जाती है इस नाम पर कि हैंडलूम को प्रोत्साहन दिया जाता है। मेरे कहने का मतलब यह है कि प्राईवेट सैक्टर के घाटे को बचाने के लिए उसका बोझ हैंडलूम पर और पब्लिक सैक्टर पर डालना उचित नहीं है। क्या मंत्री महोदय यह आवश्यक नहीं समझते हैं कि हैंडलूम पर जो बोझा डाला जाय उस में उनके नफे का और इनपुट्स का ख्याल रखा जाय?

SHRI PRANAB MUKHERJEE: Sir, if the hon. Member just goes through the debates he will find out that the major thrust has always been that we should involve the handloom sector more and more for Producing a janta sarees, janta cloth and controlled cloth. Therefore, it is not correct to say that we have forced it on them. We discussed the textile policy and the emphasis was that we should involve the handloom sector in a bigger way.

In regard to his question, it is true that their cost of inputs have increased. He wants to know whether the handloom sector is going to incur losses. We have taken that into account and that is why we have increased the subsidy which was 1.25 paise per metre earlier. That had been increased from 1.25 paise per mitre to 1.50 paise per metre. That will take care of it. We have also permitted that there will be an increase in price by 15 per cent.

Taking these two elements together, it had been found that they would not incur losses. In regard to public sector mills also, there is an element of subsidy. That subsidy amount is coming from the 15 per cent additional excise levy but then, the private mills are obliged to give to the Government.

श्री मूल चन्द डागा: अक्तूबर, 1978 में जनता पार्टी के राज में जो यह आर्डर निकाला गया उसका कारण क्या था और वह आर्डर क्या मंत्री महोदय यहां पढ़ देंगे? उस से आप की जो नेशनल टैक्सटाइल मिल्स हैं उनको यह

मोटा कपड़ा बनाने के कारण कितना घाटा हुआ है यह बताएंगे ?

SHRI PRANAB MUKHERJEE: Since the hon. Member has mentioned about this order, I can only give him the background.

श्री मूल चन्द डागा : जनता पार्टी ने जो 8 अक्तूबर 1978 को आर्डर निकाला था जिस के बारे में उन्होंने उत्तर दिया है उसे पढ़ देंगे ?

SHRI PRANAB MUKHERJEE: I am sure he is not expecting me to produce the order from the file.

SHRI MOOL CHAND DAGA: It is your answer. On the 8th October, the order was issued.

SHRI PRANAB MUKHERJEE: I understand it. I can tell him that when the new textile policy was announced on the 17th September, 1978, the role of the various sectors was defined in that textile policy and the policy-makers at that time thought that the controlled cloth could not be produced in the private sector because of the problem which we were facing. But we have some sort of commitment to provide the controlled cloth to the consumers. If, at the last moment, the private sector can come forward and say that they have not been able to fulfil the obligation. We can hang them but cannot give the controlled cloth to the consumers.

Therefore, it was decided that we must have a steady and regulated policy to produce controlled cloth from the public sector and from the handloom sector. But, in order to relieve them from the obligation, we thought that there should be a fiscal levy because we have to subsidise both the handloom and the N.T.C. We must have an element of that subsidy which must come from the private sector. That is why the additional excise duty was levied.

New Agreement with European Economic Community

†

*287. PROF. MADHU DANDAVATE:

SHRI SATYENDRA NARAIN SINHA:

Will the Minister of COMMERCE be pleased to state:

(a) whether any new agreement has been entered into with the European Economic Community about trade preferences for Indian goods; and

(b) if so, details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). A new Commercial and Economic Co-operation Agreement was entered into by India with the European Economic Community on 23 June, 1981. This new Agreement is not a preferential agreement and hence does not provide for any new trade preferences for Indian goods. It essentially provides a framework for the promotion of closer commercial and economic relations between India and the European Economic Community and inter alia encourages bilateral industrial, technological and scientific cooperation.

PROF. MADHU DANDAVATE: I would like to know whether it is true that the new agreement has not been able to generate adequate enthusiasm for the very simple reason that the last agreement in 1973 was not able to improve the situation in relation to the trade between India and EEC. Excepting the year 1976-77 the trade deficit went on increasing. In 1979-80 the trade deficit was to the tune of Rs. 430 crores and in 1980-81 it became Rs. 783 crores. Therefore, I would like to know whether the same thing is going to happen after the new agreement that has been arrived at.